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**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH: CUTTACK**

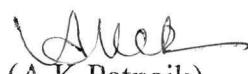
OA No. 769 of 2012

M.S.Parija Applicant
-Vs-
Union of India & Ors. Respondents
.....

Order dated 17th October, 2012.

CORAM
THE HON'BLE MR.A.K.PATNAIK, MEMBER (JUDL.)
.....

It appears from record that Dr.Sudha Mishra, Station Director, All India Radio, Cuttack (Respondent No.4) requested in letter under Annexure-A/6 dated 16/17th July, 2012 to the Director General, Doordarshan, New Delhi (Respondent No.2) to take necessary action for regular appointment of the applicant in the grade of Transmission Executive w.e.f. 21.04.1994 at Doordarshan Kendra, Bhubaneswar at an early date which is still pending, as intimated by the Applicant's Counsel. Mr.S.Barik, Learned ASC appearing for the Respondents after receipt copy of the OA in advance, on being asked is unable to state about the action taken on the letter under Annexure-/6. In view of the above, without entering to the merit of the matter this OA is disposed of with direction to the Respondent No.2 to take a decision on the letter under Annexure-A/6 and communicate the same to the Respondent No.4 under intimation to the Applicant within a period of 45 days from the date of communication of this order. Send copy of this order along with OA to the Respondent Nos.2 & 4 at the cost of the applicant for which Learned Counsel for the Applicant undertakes to deposit the postal requisite within a period of four days hence.


(A.K.Patnaik)
Member (Judl.)

Y
M.Parija vs. UOI

ORDERS/DIRECTIONS SL.NO.2

OA No.769/12

Date-19.3.2014

CORAM

HON'BLE SHRI A.K.PATNAIK, MEMBER(J)

HON'BLE SHRI R.C.MISRA, MEMBER(A)

Heard Shri M.K.Rath, learned counsel for the applicant and Shri S.Barik, learned ACGSC. Shri Barik brought to our notice that in the meantime order dated 17.10.2012 passed by this Tribunal in O.A.No.769/12 has already been complied with. In this view of the matter, M.A.No.336/13 is disposed of.

MEMBER(A)

MEMBER(J)